

Order dated 22.7.2002

Heard the Advocate for the Applicant and Shri A.K.Bose, Sr.Standing Counsel appearing for the Respondents.

Applicant has raised a claim, in the present Original Application, that he was engaged under the Respondents/Telecom Department and he represented for regularisation of his services under Annexure-3 dated 4.8.1998. Since no heed was paid to his grievances, as alleged, the Applicant has preferred this Original Application on 16.8.2000. A counter has been filed by the Respondents, disclosing therein that the Applicant while engaged in the Electrical Stores, was residing in the Store premises and that, when the stores were shifted from the premises in question, the Applicant continued to remain there unauthorisedly and filed a Civil Suite in the Court of the Civil Judge (Jr.Division), Bhubaneswar, claiming title over the premises in question; as a result of which the Department had to sustain a great loss in paying house rent to the land lord. However in their counter the main prayer of the Applicant (for regularisation) has not been vehemently opposed. It has not been pleaded in the counter anywhere stating that the Applicant was ever disengaged from his casual engagement. The Applicant has also filed a rejoinder to the counter of the Department; which goes to show that the ^{and Continued} Applicant was really engaged during April, 1991 till December, 1994.

When the prayer of the Applicant; as raised under Annexure-3 dated 4.8.1998, seeking

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regularisation is still pending with the Respondents; without entering into the merits of the case as well as ^{to} the rival contentions of the parties, ^{the} Respondents are directed to consider the case/grievances of the Applicant as raised in the said representation (and as has been canvassed in this O.A. as also ^{in the} rejoinder) and pass necessary orders thereon within a period of six months hence.

With the above observations and directions this O.A. is disposed-of. No costs.

Gebant
22/07/2002

MEMBER (JUDICIAL)

Copies of order
may be sent to
the Council for
bathinda.

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2-8-02

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